

approached the Government of India for permission to install a wool-combing plant at Ludhiana (Punjab);

(b) if so, the details of the request of the All India Wool Combers' Society; and

(c) the Government of India's reaction thereto?

The Minister of Industry (Shri Manubhai Shah): (a) Yes, Sir.

(b) This Co-operative Society applied for a licence to set up an industrial undertaking at Ludhiana for the manufacture of 10 million lbs. wool tops per year.

(c) A licence was granted on the 1st June, 1961.

Shrimati Ila Palchoudhuri: May I know from which country the machinery is supposed to be imported for this plant?

Shri Manubhai Shah: We are still negotiating for that. Because this is a private co-operative society, they will get in touch with the suppliers and then come to the Government at the appropriate time.

श्री भक्त दर्शन : मैं यह जानना चाहता हूँ कि इस तरीके का यंत्र लगाने की केवल इजाजत दी जाती है या सरकार भी अपनी ओर से कुछ यंत्र उन इलाकों में लगाना चाहती या लगाने जा रही है जहाँ कि सन का उद्योग बड़े पैमाने पर चल रहा है ?

श्री मनुभाई शाह : इसके लिए इजाजत ली जाती है बाकी जो पब्लिक मैक्टर का काम है उसका तो प्रायाम जाहिर है ।

Shrimati Ila Palchoudhuri: May I know with what kind of people this co-operative society has been formed—wool combers or wool manufacturers?

Shri Manubhai Shah: There are the hosiery manufacturers who are the largest number; there are also some wool spinners and some people who are exporters of these products.

Shri S. C. Samanta: May I know by which instrument the wool producers are combing the wool?

Shri Manubhai Shah: There is a complete combing machinery. One firm Messrs. Isaacs Holden, has established a big firm on the lines of the U.K. Bedford in Calcutta. It has already gone into production. Another unit is coming up in Ludhiana with French collaboration.

Shri S. M. Banerjee: The hon. Minister said that the licence was granted on the 1st June, 1961. May I know the circumstances under which this was inaugurated by the Auditor-General before the licence was granted?

Shri Manubhai Shah: That was perhaps in anticipation, because co-operatives are always supported by the House and the Government. Therefore they anticipated the granting of the licence. As a matter of fact, we have sponsored the co-operative ourselves.

Tarapore Atomic Power Project

***1328. Shri Parulekar:** Will the Prime Minister be pleased to state:

(a) whether any of the villages situated near Tarapore Atomic Power Project will have to be vacated permanently on consideration of health and safety under normal and abnormal operating conditions of the project;

(b) if so, what are those villages which will have to be vacated;

(c) the number of villagers who will be deprived of their land and houses; and

(d) what are the schemes of Government for rehabilitating the displaced residents of those villages?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) It is not expected that any of the villages situated near the Tarapur Atomic Power Station would have to be vacated permanently on considerations

of health and safety under normal or abnormal operating conditions.

(b) to (d). Do not arise.

Shri Sadhan Gupta: What arrangements are contemplated for the disposal of the atomic waste from this Tarapur Power Station?

Shri Sadath Ali Khan: Before the decision to select the West Coast atomic power station at Tarapur was taken, a very detailed study of the health and safety aspects both under normal and abnormal operating conditions was made. This study revealed that the Tarapur site satisfied the general requirements and such a site was safe from the health and safety point of view. I suppose that will also cover the question of the hon. Member.

Central Purchase Committee

*1330. **Shri L. Achaw Singh:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether a sixteen member Committee has been set up to study purchase practices of various Government agencies and evolve uniform procedures, terms and conditions of contracts for stores purchase; and

(b) whether standardisation of equipments is included in its study?

The Minister of Works, Housing and Supply (Dr. B. Gopala Reddi): (a) Yes, Sir.

(b) No, Sir.

Shri L. Achaw Singh: May I know whether the rules which were framed as far back as 1931 for the award of contracts and for tenders are now being changed and made more flexible?

Dr. B. Gopala Reddi: A committee of 16 people is going into the question. We expect the report of the committee by the end of October.

Shri L. Achaw Singh: May I know whether the specifications of these supplies have been very different from one supplier to another and that has led the Government to shift the

orders from one country to another and from one manufacturer to another, without any foreign exchange consideration?

Dr. B. Gopala Reddi: The question purports to be about the purchasing agencies of the various State Governments and the various corporations. We had a conference on 29th July and we have appointed a committee of 16 people to go into the procedure, so that we can avoid all the difficulties and make a uniform purchasing policy.

Gratuity for Working Journalists

*1331. **Shri J. B. S. Bist:** Will the Minister of Labour and Employment be pleased to state the time by which Government will bring legislation before Parliament providing for compulsory gratuity to working journalists who have worked in an institution for more than 10 years?

The Deputy Minister of Labour (Shri Abid Ali): This proposal, along with certain other proposals for amendment of the Working Journalists Act, 1955, was considered at a Tripartite Committee meeting consisting of the representatives of Government, employers and working journalists held on the 30th August, 1961. Necessary legislation will be brought before Parliament as soon as possible in the light of the discussions held at the meeting.

Shri J. B. S. Bist: May I know whether the legislation will come before the Parliament during the next session?

Shri Abid Ali: Most probably.

Shri Prabhat Kar: What is the decision taken in the tripartite conference regarding gratuity to employees who leave the institutions within 10 or 12 years?

Shri Abid Ali: Very few employees leave these establishments.

Shri Prabhat Kar: May I know whether any decision was taken about payment of gratuity to employees who leave service within 10 years?